

16.56. hrs.

(Interruptions)

PERSONAL EXPLANATION BY
MEMBER

SHRI AMITABH BACHCHAN (Allahabad) : Sir, under rule 357, may I have your permission, to make a personal explanation ?

MR. CHAIRMAN : Yes, you can speak.

SHRI V. KISHORE CHANDRA S. DEO : It is not in the course of the debate.

SHRI DINESH GOSWAMI : Sir, I am on a point of order.

(Interruptions)

MR. CHAIRMAN : Mr. Amitabh, you speak.

SHRI DENESH GOSWAMI : I am on a point of order. (Interruptions)

MR. CHAIRMAN : Order, order. I hear you. Please resume your seat.

(Interruptions)

SHRI DINESH GOSWAMI : Sir, I am on a point of order. Shri Amitabh Bachchan has the full right to speak. He is an hon. Member of this House and he has full right to speak. We welcome if he speaks. But there are certain rules of procedure. If he wants to participate in the debate, then of course, he can speak now. But if he wants to make a personal explanation.

MR. CHAIRMAN : That also is permissible.

(Interruptions)

MR. CHAIRMAN : As per rules, a Member can give a personal explanation. There is nothing wrong in it.

SHRI BASUDEB ACHARIA : Not in the course of the debate.

MR. CHAIRMAN : At any time, a Member can give a personal explanation, as per rules.

SHRI AMITABH BACHCHAN : Hon. Chairman, I was quoted in a certain magazine where insinuations and allegations have been made towards me and I want to quote what Mr. Madhu Dandavate has said :

"That Bhoure Lal with the help of Fairfax to crack open the secrets of Macny Adol Brothers, a pharmaceutical company registered in Switzerland and owned jointly by Amitabh Bachchan claimed by his brother. Amitabh to be an NRI holding an Indian passport and some Italian nationals with strong Indian connections."

The other thing he said was :

"This is something not an allegation but actually which vindicates a clean attitude."

I want to tell him, how unclean this is. "That Mr. Mithun Chakraborty was the only one who responds having declared that all his expenses were borne by Bachchan." I want to say, as a Member of this House and I want to go on record that both these reports are totally false. Nor my brother owned any such company by this name in Switzerland, neither have I paid any expenses for Mr. Mithun Chakraborty abroad. These reports by the Press are malicious. They have been printed to defame me and if I may use some verbal jargon, they are verbal callisthenics with reek of garlic from every pore—they stink.

(Interruptions)

MR. CHAIRMAN : Order, order.

(Interruptions)

17.00 hrs.

MR. CHAIRMAN : Order, order.

SHRI S. JAIPAL REDDY : Whether he is prepared to face a House Committee ?

MR. CHAIRMAN : Order, order. 17.4 hrs.
Home Minister is about to talk. The Home
Minister is on his legs.

SHRI S. JAIPAL REDDY : I am on
a point of order.

SHRI S. BUTA SINGH : I am sorry that
for the second time I have to remind Prof.
Madhu Dandavate for owning the responsi-
bility for what he has said on the floor of
the House. (*Interruptions*). If he has any
moral strength or he has any political
dignity and if he holds the parliamentary
democracy in any esteem, he should rise
up in his seat and apologise for being
wrong on the floor of the House.

SHRI S. JAIPAL REDDY : I am on
a point of order.

SHRI S. BUTA SINGH : There cannot
be a more handsome burial to the debate
which Mr. Dandavate has started today, by
the denial of Mr. Amitabh Bachchan.

SHRI S. JAIPAL REDDY : I am on a
point of order.

MR. CHAIRMAN : What is your point
of order.

SHRI S. JAIPAL REDDY : I am on a
point of order (*Interruptions*). The Chair
has permitted me.

My point of order is this. Whether a
blatant contradiction is the same as personal
explanation. Secondly, whether Mr.
Amitabh Bachchan is ready to face an
inquiry by the House Committee.

MR. CHAIRMAN ; Shri Dinesh
Goswami.

SHRI BHAGWAT JHA AZAD (Bhagal-
pur) : What for a House Committee
inquiry ? You have been contradicted
already. Now you say House Committee
and all that.

MR. CHAIRMAN : Order, order,
Shri Dinesh Goswami.

DISCUSSION RE : ENGAGING OF
U.S. ECONOMIC INTELLIGENCE
AGENCY FAIRFAX GROUP BY
MINISTRY OF FINANCE FOR
INVESTIGATION OF CASES OF
INDIANS HAVING HUGE ILLEGAL
FUNDS ABROAD-*CONTD.*

SHRI DINESH GOSWAMI : Mr.
Narain Chand Parashar who preceded me
spoke in emphatic tones that this Govern-
ment is determined to wage a war against
black money and economic offences. In
this connection, I am reminded that on
14-2-85, the Prime Minister of this country
in an election rally at Jodhpur said that
black money will be wiped out from this
country and when he was speaking, he
knew about the difficulties because accord-
ing Rajnekar Committee, there was
estimated amount of Rs. 18,241 crores of
black money and today according to the
black money report of 1985, the amount
of black money is Rs. 34,740 crores to
Rs. 40,530 crores. I congratulate the
Prime Minister because I think he has
become successful in this war. How a
general becomes successful in a war ?
When you send your enemy out of this
country, you become successful in a work
and the Prime Minister had become
successful**

SHRI SHANTARAM NAIK : I am on
a point of order.

SHRI DINESH GOSWAMI : I am
not yielding.

MR. CHAIRMAN : What is your Point
of Order ?

(*Interruptions*)

THE MINISTER OF PARLIA-
MENTARY AFFAIRS AND MINISTER
OF FOOD AND CIVIL SUPPLIES (SHRI
H. K. L. BHAGAT) : Sir, I invite your
attention to Rule 352 of the Rules of
Procedure and Conduct of Business in Lok
Sabha, to the last point which says :

**Expunged as ordered by the Chair.